

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) M/s. Giri Shekar & Company of Bangalore had formulated a preliminary proposal for starting a wine manufacturing company in Bangalore in collaboration with some leading and famous wine manufacturers of France. Government conveyed their views that in principle there is no objection to consider the scheme based on indigenously available grapes particularly where exports are a definite possibility and that the proposal can be examined on receiving fuller details such as requirements of imports and indigenous machinery, terms of collaboration etc. There have been no further developments in the matter and the Indian party has not approached the Government further so far.

(b) Does not arise.

(c) and (d) The latest information available on acreage of land where grapes are grown in India is for the year 1956-57 as reported in the Agricultural Statistics returns of the State Governments concerned, which is approximately 4,000 acres. Information, regarding total output of grapes and whether any expansion of the acreage of land under grapes is in contemplation and if so, to what extent, is being collected and will be placed on the Table of the House.

(e) Wine and Brandy, which are produced from grapes, are at present imported, and to the extent that indigenous production can replace current imports, proposals for manufacture could be considered.

PAPERS LAID ON THE TABLE

GOVERNMENT'S DECISIONS ON RECOMMENDATIONS OF *Ad Hoc* COMMITTEE ON AUTOMOBILE INDUSTRY

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to

lay on the Table a copy of the Ministry of Commerce and Industry Resolution No. A.E.Ind.1(90)/60, dated the 6th September, 1960, containing the Government of India's decisions on the recommendations made by the *Ad Hoc* Committee on Automobile Industry. [Placed in Library. See No. LT-2355/60.]

THE SCOOTERS (DISTRIBUTION AND SALE) CONTROL ORDER, 1960

SHRI MANUBHAI SHAH: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification No. AE-Ind.13(10)/60, dated the 2nd September, 1960, publishing the Scooters (Distribution and Sale) Control Order, 1960. [Placed in Library. See No. LT-2351/60.]

THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) SCHEME, 1960

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI) : Sir, I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification G.S.R. No. 974, dated the 10th August, 1960, publishing the Employees' Provident Funds (Amendment) Scheme, 1960. [Placed in Library. See No. LT-2350/60.]

MOTION RE. DRAFT OUTLINE OF THIRD FIVE YEAR PLAN—*continued*.

THE PRIME MINISTER (SHRI JAWAHARLAL NEHRU): Mr. Chairman, I listened with great interest and much profit to the speeches delivered yesterday in this House with regard to the motion introduced by my colleague, the Planning Minister. We discuss here in this House, in Parliament, from day to day all kinds of important and less important measures. But I do think that when we talk about the Five Year Plan, it